IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No.138/95

Date of order: 27.3.96

Hukam Chand Saini

: Applicant

Vs.

Union of India & Ors.

: Respondents.

Mr.R.N.Mathur

: Counsel for applicant

Mr.V.S.Gurjar

: Counsel for respondents

CORAM:

Ė

Hon'ble Mr.Gopal Krishna, Vice Chairman.

Hon'ble Mr.O.P.Sharma, Administrative Member.

PER HON'BLE Mr.GOPAL KRISHNA, VICE CHAIRMAN.

Applicant H.C.Saini, in this application under Sec.19 of the Administrative Tribunals Act, 1985, has sought regularisation of his services in the post of Driver with effect from the date he was initially engaged. He has also prayed for grant of House Rent Allowance, Medical facilities, Uniform Allowance and other allowances which are admissible to a regular employee of the department, on the basis of equal wages for equal work.

- We have heard the learned counsel for the parties.
- 3. The learned counsel for the applicant has stated that after filing the O.A, the applicant had filed an M.A No.133/96 in which he had stated that his representation in regard to his grievance may be decided or if already a decision about the prayer of the applicant has been taken, the same may be communicated to him.
- 4. In the circumstances, the present 0.A is disposed of with a direction to respondent No.3 to decide the representation Annx.Al dated 9.2.94 pending consideration with him, through a detailed speaking order or if any decision has already been taken by respondent No.3, regarding the prayer of the applicant in the 0.A, the same may be communicated to him. There shall be no order as to costs.

(O.P.Sharma)

Member(Adm.)

CKinhe (Gopal Krišhna)

Vice Chairman.